

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[31.12.2024]

From

[UCO BANK,
DD Block Branch,
3 & 4 DD Block, Sector-I
Salt Lake, Kolkata
Pin-700064.]

HEAD OFFICE
UCO BANK
10 B.T.M.Sarani
Kolkata:700001

To

Mr. Ashwani Rastogi
The Interim Resolution Professional / Resolution Professional

Subject: Submission of claim and proof of claim.

Madam/Sir,

UCO BANK, hereby submits this claim in respect of the corporate insolvency resolution process of IKF TECHNOLOGIES LTD. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	UCO BANK
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Bank Code:28 Branch Code:1870
3.	Address and email address of the financial creditor for correspondence	Address of the Branch: 3 & 4 DD Block, Sector-I, Salt Lake, Kolkata, Pin-700064. BRANCH EMAIL: SALTAD@UCOBANK.CO.IN
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the guarantor(s)	(i)Rs.2,40,47,016.00 (Interest charged upto 30.11.2024) (ii)NIL (iii)Rs.2,40,47,016.00(Interest charged upto 30.11.2024) (iv) a) Ms. Anita Gupta wife of Shri G.N.Gupta residing at A-3/3A Green Apartment, Paschim Vihar, New Delhi, Pin 110063. b)Mr. Sunil Kumar Goyel

		<p>residing at A-50 Arya Nagar Murlipura Jaipur Rajasthan, Pin 302012.</p> <p>c)M/s G N G Consultants Pvt Ltd A-3/3A, Green Apartment, PashchimVihar, New Delhi, Pin 110063.</p> <p>d)Premium Linkers Ltd. 102, Palco House 2162/T-10 Main Patel Road, New Delhi, Pin 110008.</p> <p>e)M/s Shree Asset Reconstructions Ltd, 102 Palco House 2162/T-10 Main Patel Road, New Delhi, Pin 110008.</p> <p>f)M/s Green Open Technologies Pvt. Ltd Palco House 2162/T-10 Main Patel Road, New Delhi, Pin 110008</p>										
5.	<p>Details of claim, if it is made against corporate debtor as guarantor:</p> <p>(i) Amount of claim</p> <p>(ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given)</p> <p>(iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p> <p>(iv) Name and address of the principal borrower</p>	<p>(i)NIL</p> <p>(ii) NIL</p> <p>(iii)NIL</p> <p>(iv)NA</p>										
6.	<p>Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor:</p> <p>(i) Amount of claim</p> <p>(ii) Name and address of the beneficiary</p>	<p>(i)Nil</p> <p>(ii)NA</p>										
7.	<p>Details of how and when debt incurred</p>	<p>CASH CREDIT LIMIT WAS INITIALLY SANCTIONED FOR RS.100.00 LAC ON 08.10.2012. AND LAST RENEWAL WAS MADE ON 17.09.2018, DETAILS AS UNDER:</p> <p>(IN CRORE)</p> <table border="1"> <tr> <td>Fund Based</td> <td></td> </tr> <tr> <td>Cash Credit</td> <td>2.60</td> </tr> <tr> <td>Term Loan</td> <td>0.55 (run down balance)</td> </tr> <tr> <td>WCTL</td> <td>1.50</td> </tr> <tr> <td>Total FB</td> <td>4.65</td> </tr> </table>	Fund Based		Cash Credit	2.60	Term Loan	0.55 (run down balance)	WCTL	1.50	Total FB	4.65
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8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NA								
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	A/c No.18701032220001 IFSC:UCBA0001870 A/c Name: Inter CBS BR Fund Trf Parking Account. Bank Name: UCO Bank. Branch Name: DD Block Salt Lake.								
(Signature of financial creditor or person authorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]										
Name in BLOCK LETTERS: MR. PRAVEEN KUMAR SAHU										
Position with or in relation to creditor: CHIEF MANAGER AND BRANCH HEAD										
Address of person signing: UCO Bank, DD Block Branch, 3 & 4 DD Block, Sector -I, Salt Lake, Kolkata, Pin 700064.										

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, Shri Praveen Kumar Sahu, currently residing at [Float No. 4 B Tower No 13 Sankalp 3 Kolkata Pin 700156], do hereby declare and state as follows: -

1. UCO BANK, the corporate debtor was, at the insolvency commencement date, being the 31st day of December 2024, actually indebted to me for a sum of Rs.2,40,47,016.00.00(Interest charged upto 30.11.2024).
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Sanction Letter].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.



6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 31.12.2024

Place: Salt Lake, Kolkata


(Signature of the claimant)

VERIFICATION

I, Shri Praveen Kumar Sahu the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Salt Lake on this 31st day of December 2024


(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]
